

WEST DELHI

**State Vs. Sandeep Nishad**  
**FIR No. 419/2019**  
**PS Mundka**  
**U/s 376/506 IPC**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Puneet Kumar, Ld. Counsel for the applicant/accused namely Sandeep Nishad, in person although the matter is shown to be listed through video conferencing.

Prosecutrix in person.


IO not present.

As per last order dated 23.05.2020 notice was directed to be issued to the IO with direction to remain present on the next date.

Prosecutrix submits that as per information IO is not well today.

Ld. Addl. P.P. for the State seeks short adjournment on the ground that the presence of IO is needed as some assistance is needed.


On request and in the interest of justice, put up for consideration on 03.06.2020. IO be summoned for the next date.

  
P.T.O.  
01/6/2020

-2-

Prosecutrix is also directed to remain present on the next date alongwith her identify proof.

Ld. Counsel for the applicant/accused submits that he shall appear physically on the next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

**State Vs. Rohit  
FIR No. 81/2015  
PS Mundka  
U/s 302/307/34 IPC &  
25/27/54/59 Arms Act**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ronak Singh, Ld. Counsel for the applicant/accused namely Rohit.


Report of Inspector Bishambar Dayal dated 31.05.2020 has come.

Ld. Counsel for the applicant submits that this is a application for interim bail u/s 439 Cr.P.C. for a period of 45 days.

This case is u/s 302 IPC read with other provisions of law.

The present application has been filed in view of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020.

Counsel for the applicant submits that the applicant is in J.C. for more than two years.

  
01/6/2020


P.T.O.



-2-

Ld. Addl. P.P. for the State as well as Ld. Counsel for the applicant submits that to deal with such applications a Special Court of Shri Vishal Singh, Ld. ASJ-03, West, Tis Hazari Courts, Delhi has been designated. It is prayed that the present application may be transferred to the said court for consideration.

In view of above submissions and in the interest of justice and on request, put up the present application before the said Designated Court on 02.06.2020. Meanwhile, needful be done.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h



**State Vs. Pardeep @ K.T.**  
**FIR No. 368/2019**  
**PS Mundka**  
**U/s 394/397/34 IPC**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Rajan Aggarwal and Shri Rajiv Singh, Ld. Counsels for the applicant/accused namely Pardeep @ K.T.

Report of ASI Narvir Singh dated 01.06.2020 has come.


Heard.

Ld. Counsel for the applicant/accused submits that chargesheet has already been filed in this case.

As per the application under consideration, this is an application for interim/regular bail u/s 439 Cr.P.C. as mentioned in the application.

Ld. Counsel for the applicant/accused wants to withdraw the present bail application with liberty to file fresh application in accordance with law. Ld. Counsel for the applicant has also made endorsement on the bail application today itself with the permission of

P.T.O.

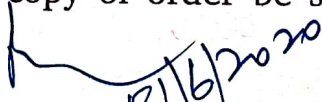
  
01/6/2020

-2-

the court regarding its withdrawal.

In view of the above facts and circumstances, the application under consideration is hereby dismissed as withdrawn with liberty as prayed for.

Copy of this order be given dasti to Ld. Counsel for applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h



(B)  
State Vs. Akshay @ Aju  
FIR No. 577/2014  
PS Anand Parbat  
U/s 325/377/384/511/34 IPC &  
4/5/14 POCSO act

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.


Shri S.C. Joshi, Ld. Counsel for the applicant/accused  
namely Akshay @ Aju.

SI Ramesh Kumar on behalf of IO.

Complainant/victim not present.

It is submitted by SI Ramesh Kumar that complainant/  
victim is just reaching to the court within 10 minutes.

On request be awaited.


  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

01.06.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

P.T.O.

  
01/6/2020



Shri S.C. Joshi, Ld. Counsel for the applicant/accused  
namely Akshay @ Ajju.

SI Ramesh Kumar on behalf of IO.

Complainant/victim namely 'A' in person.

Heard on the interim bail application u/s 439 Cr.P.C.  
Record perused.

Ld. Counsel for the applicant submits that applicant be  
admitted to interim bail only for a period of one month in view of the  
present Pandemic due to COVID-19. It is submitted that there are  
chances that the applicant may be infected in Jail. It is further  
submitted on behalf of accused that earlier accused was admitted to  
interim bail for five months during the year 2019.

On the other hand Ld. Addl. P.P. for the State has strongly  
opposed the bail application on the ground that as per the guidelines of  
the Hon'ble High Powered Committee of the Hon'ble High Court of  
Delhi, the present case does not fall in the ambit of the cases which are  
to be considered for granting bail.

This is a case u/s 4/5/14 of the POCSO Act read with other  
provisions of IPC.

Ld. Addl. P.P. for the State further submits that as per the

Contd...p/3

01/6/2020

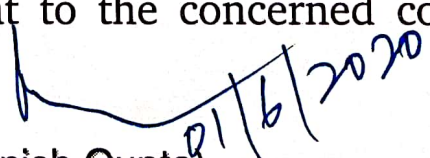
-3-

guidelines and directions of the superior Authorities every step is being taken inside the jail also so that the infection of COVID is not spread.

Moreover, the complainant/ victim submits that in case the applicant is admitted to bail then he may face threat from the applicant.

In view of the overall facts and circumstances and submissions made and in view of the material on record, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h



**State Vs. Jalees Ahmed @ Lal Batti**  
**FIR No. 293/2014**  
**PS Kirti Nagar**  
**U/s 302/34 IPC**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Rajan Bhatia, Ld. Counsel for the applicant/accused namely Jalees Ahmed.

Inspector Kuldeep Singh on behalf of IO is present who has filed reply to the bail application.

Ld. Counsel for the applicant seeks adjournment on the ground that due to high blood pressure he is unable to address arguments today.

Ld. Addl. P.P. for the State submits that this is an application for interim bail for 45 days in view of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020 and for this purpose a Special Court/Designated Court of Shri Vishal Singh, Ld. ASJ-03, West, Tis Hazari Courts, Delhi is earmarked.

  
01/6/2020


P.T.O.



(P)  
-2-

It is prayed by both the sides that the present application be put up for consideration before the Designated Court.

On request put up the present bail application for consideration before the said Designated Court on 02.06.2020.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

**State Vs. Sheetal**  
**FIR No. 259/2019**  
**PS Nihal Vihar**  
**U/s 395/397/412/120B/34 IPC &**  
**25/54/59 Arms Act**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

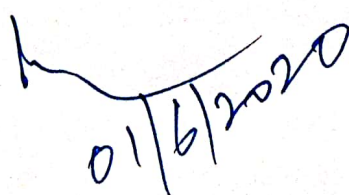
Shri Shivam Sharma, Ld. Counsel for the applicant/accused namely Sheetal.

Copy of the reply of the bail application dated 01.06.2020 has come which is of SI Amit Nara.

Heard. This is an application for interim bail u/s 439 Cr.P.C. As per the prayer the interim bail is sought for three months.

Ld. Counsel for the applicant/accused submits that the application is on humanitarian grounds. Chargesheet has already been filed as submitted. Ld. Counsel for the applicant/accused submits that charge is yet to be framed.

Ld. Addl. P.P. for the State has opposed the bail application and submits that application is not covered under the guidelines of the

 P.T.O.  
01/6/2020



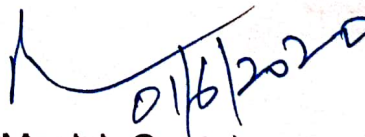
-2-

Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

As per report of SI Amit Nara, the accused was correctly identified by the complainant during TIP proceedings and one of the stolen company's cheque was recovered from the possession of the accused/applicant and one country made pistol was also recovered from the possession of the accused.

In view of the overall facts and circumstances and material on record and submissions made, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h



State Vs. Sumit @ Somi  
FIR No. 484/2015  
PS Mundka  
U/s 392/393/394/397/302/120B IPC &  
25 of Arms Act

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

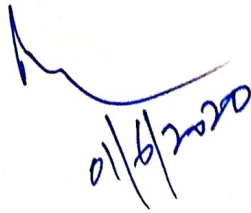
Shri Pawan Kumar, Ld. Counsel for the applicant/accused namely Sumit @ Somi in person although the matter is shown to be listed through video conferencing.

One report of Superintendent, Central Jail No. 1, Tihar, New Delhi dated 01.06.2020 has come in respect of the conduct of the applicant/accused.

Heard on the interim bail application u/s 439 Cr.P.C.

Ld. Counsel for the applicant submits that earlier the bail application was also moved before the Hon'ble High Court of Delhi, however, the same was withdrawn. Copy of the said order has not been filed on record. Ld. Counsel for the applicant submits that the application has been filed in view of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

P.T.O.

  
01/06/2020


-2-

On the other hand the Ld. Addl. P.P. for the State submits that as per the report of Superintendent, Central Jail, the conduct of the accused is unsatisfactory. As per the last order dated 27.05.2020, the notice was issued to the concerned Jail Superintendent for filing the report regarding the conduct of the applicant/accused.

As per the abovesaid report, the conduct of the accused is unsatisfactory as multiple punishments are recorded in his name.

Counsel for the applicant has further submitted that application for regular bail was dismissed on 16.05.2020 from the court of Ld. ASJ-05, West, Tis Hazari Courts, Delhi. Counsel for the applicant has submitted that the applicant is in J.C. for more than four years.

In view of the overall facts and circumstances and considering the nature and gravity of the offence and also in view of the report of Jail Superintendent, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

**State Vs. Umesh**  
**FIR No. 193/2019**  
**PS Kirti Nagar**  
**U/s 376/342 IPC & 6 POCSO Act**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Shadab Mohiuddin, Ld. Counsel for the applicant/accused namely Umesh, through video conferencing through CISCO Webex App.

Victim/complainant in person with IO W/SI Asha Singh.

Arguments heard on the bail application u/s 439 Cr.P.C.

Report perused.

This is 3<sup>rd</sup> bail application of the accused/applicant.

Ld. Counsel for the applicant has submitted that the accused is in J.C. since June, 2019 and prosecutrix has already been examined and cross-examined on 30.01.2020. It is further submitted that victim was not sexually assaulted as alleged. It is also submitted on behalf of accused that the father of the accused is ill and accused be admitted to interim bail, if he is not admitted to regular bail. Ld. Counsel for the

P.T.O.

  
01/6/2020



accused has submitted that accused is not involved in any other case and the next date in the present matter is 24.07.2020.

On the other hand Ld. Addl. P.P. for the State has submitted that as per report of the IO two bail applications of applicant have already been dismissed. It is further submitted that there are no change in circumstances.

Ld. Counsel for the applicant has submitted that last bail application was dismissed in November, 2019.

IO has submitted that there are specific allegations of forceful sexual assault against the applicant and eye witness namely 'B.P.' is yet to be examined. It is also submitted that parents of the victim are yet to be examined.

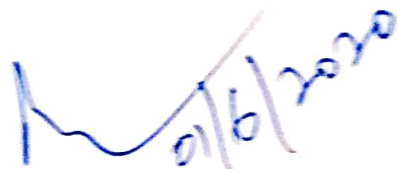
I have heard the victim also who has also opposed the bail application under consideration.

I have heard the rival submissions of both the sides and perused the material on record.

In view of the overall facts and circumstances and material on record and considering the nature of the offence, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

 21/6/2020 Contd....p/3

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

**State Vs. Rakesh Kumar**  
**FIR No. 162/2015**  
**PS Ranhola**  
**U/s 302/307/34/147/148/149 IPC**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri R.K. Bali, Ld. Counsel for the applicant/accused namely Rakesh Kumar, could not be contacted through video conferencing despite best efforts.

Reader of the court has talked with the said Ld. Counsel for the applicant/accused on mobile number as mentioned in the application under consideration.

I have also talked to the said Ld. Counsel telephonically.

Ld. Counsel for the applicant/accused has submitted that present application for interim bail has been filed in view of the recent guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

It is submitted on behalf of applicant/accused that accused is in J.C. for more than four years and is not involved in any other case.

P.T.O.

A handwritten signature in blue ink, followed by the date '01/6/2020' written in blue ink.

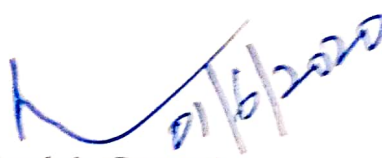


-2-

Ld. Addl. P.P. for the State has submitted that for consideration of such applications there is Special/ Designated Court of Shri Vishal Singh, Ld. ASJ-03, West, Tis Hazari Courts, Delhi.

Ld. Counsel for the applicant/accused prays that application may be put up for consideration before the Designated Court on 02.06.2020.

On request put up for consideration of this application before the Designated Court on 02.06.2020 through video conferencing.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

**State Vs. Rohit @ Mohit**  
**FIR No. 276/2017**  
**PS Mundka**  
**U/s 354/376/506/34 IPC &**  
**4 of POCSO Act**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sunil Tiwari, Ld. Counsel for the applicant/accused namely Rohit @ Mohit, through video conferencing through CISCO Webex App.

IO not present despite waiting for considerable time since morning.

Complainant/victim is also not present.

It is already 2:23 PM now.

This is a case u/s 4 of POCSO Act read with other provisions of IPC. It is submitted on behalf of State that in such matters there is requirement of mandatory notice of bail application to the victim/complainant.

It is submitted on behalf of applicant that any short date

A handwritten signature in blue ink, followed by the date '01/6/2020' written in blue ink.

P.T.O.

-2-

may be given and matter be heard through video conferencing on next date.

On request and in the interest of justice, put up for consideration of bail application u/s 439 Cr.P.C. on 03.06.2020 **through video conferencing**. Meanwhile, notice be issued to the IO and also to complainant/informant through IO for next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h



State Vs. Love @ Gaurav & Anr.  
FIR No. 311/2018  
PS Hari Nagar  
U/s 308/323/324/341/34 IPC

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ashish Laroia, Ld. Counsel for the applicant/accused namely Love @ Gaurav, through video conferencing through CISCO Webex App.

Heard.

This is an application regarding furnishing the bail bond u/s 437-A Cr.P.C.

TCR has come.

It is 12:05 PM now.

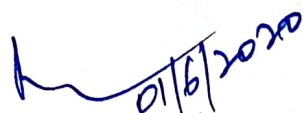
Ld. Counsel for the applicant submits that the surety shall appear before the court for furnishing the requisite bond within one hour. Passover sought. Ld. Counsel for the applicant submits that he shall also appear in person with surety.

Surety is not present.

*01/06/2020*

P.T.O.

On request be awaited.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

01.06.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ashish Laroia, Ld. Counsel for the applicant/accused namely Love @ Gaurav in person before the court alongwith Surety namely Pankaj.


The judicial file of the present case FIR No. 311/2018, PS Hari Nagar is also placed before me by the Reader of the Court. Same is perused.

It is 2:45 PM now. The matter was also called earlier when surety was not present.

Accused Love @ Gaurav has already been acquitted as per judgment dated 28.02.2020 and the bail bond u/s 437-A Cr.P.C. was not furnished so far, therefore, the application under consideration was filed for furnishing the said bond.

Counsel for the applicant submits that since the accused/applicant namely Love @ Gaurav was also wanted in another

Contd....p/3

  
01/6/2020

case, therefore, he did not furnish the bail bond earlier.

Said judgment has been passed by the Ld. ASJ-02, West, Tis Hazari Courts, Delhi. The bail bond u/s 437-A Cr.P.C. has been furnished in the sum of Rs. 10,000/- in the light of the said judgment. The same is considered and accepted for a period of six months in the light of the provisions of Section 437-A Cr.P.C. Ordered accordingly.

Application under consideration stands disposed off.

Copy of order be sent to the concerned Jail Superintendent for information.

On request copy of order be also given dasti to the applicant/ counsel for the applicant and one copy of order be placed in the judicial file of this case.

 01/6/2020

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h



State Vs. Pradeep Sharma  
FIR No. 390/2018  
PS Hari Nagar  
U/s 302/201/120B/34 IPC

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

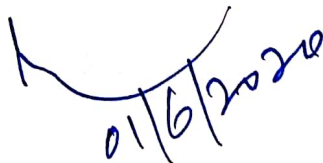
Shri Rajesh Kaushik, proxy counsel for Shri Vikas Bhardwaj,  
Ld. Counsel for applicant/accused namely Pradeep Sharma.

Surety Shiv Dutt Sharma in person.

Proxy counsel for accused has filed attested true copy of the interim bail order dated 30.05.2020.

Ld. Counsel for the surety has submitted that inadvertently the surety could not append his signature on the bail bond although he has appended his signature on the copies of the annexed documents. The surety has appended his signatures today on the said bail bond with the permission of the court, in the interest of justice.

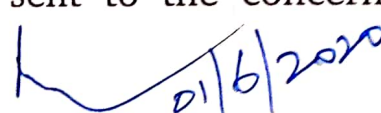
Report of bail bond verification has come which is dated 01.06.2020. Same is perused. In view of the same the bail bond furnished on 30.05.2020 is accepted in view of the bail order dated 30.05.2020 passed by Ld. ASJ-08, West, Tis Hazari Courts, Delhi. The

  
01/6/2020

P.T.O.

-2-

accused shall surrender before the concerned jail authority on 16.06.2020 before 5:00 PM. Original FDR of surety is kept on record. Ordered accordingly. Copy of order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

**State Vs. Rajesh @ Bunty**  
**FIR No. 318/2019**  
**PS Mundka**  
**U/s 394/397/411/34 IPC**  
**& 25/27/54/59 Arms Act**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri V.S. Tiwari, proxy counsel for Shri Mohit Kumar Sharma, Ld. Counsel for surety Vipin Kumar.

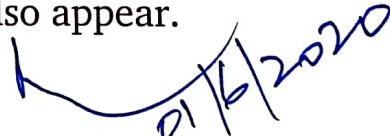
Surety not present.

It is 2:20 PM now.

Report of ASI Sunil Kumar, P.S. Mundka dated 31.05.2020 has come.

Proxy Counsel for the surety seeks passover for 15 minutes and submits that he shall furnish the attested true copy of the relevant bail order. He submits that surety may also appear.

On request be awaited.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

P.T.O.



01.06.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Surety Vipin Kumar in person alongwith Shri V.S. Tiwari,  
Advocate.

Proxy Counsel has filed attested true copy of the bail order  
dated 30.05.2020.

It is 2:55 PM now.

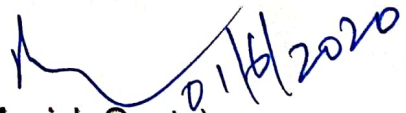
Report of bail bond verification has come.

Heard.

Surety Vipin Kumar has been asked as to who is Rajesh @  
Bunty. He seems confused. He submits that Rajesh is his 'Sala' and  
Bunty is his 'Sadhu'. He submits that he has to confirm.

In view of above submissions it seems that the surety has no  
control over the accused Rajesh @ Bunty as he is not aware of him.  
Hence, bail bond is hereby rejected.

Copy of order be sent to the concerned Jail Superintendent  
for information. One copy of this order be given dasti to Ld. Counsel  
for the applicant and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h

**State Vs. Ankush Sharma @ Honey**  
**FIR No. 02/2020**  
**PS Kirti Nagar**  
**U/s 341/376(2)/506/323/34 IPC &**  
**6 POCSO Act**

01.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri S.P.M. Tripathi, Ld. Counsel for the applicant/accused namely Ankush Sharma @ Honey.

Shri Bhuwan Jayant, Ld. Counsel for the complainant/victim.

Mother of the victim is also present.

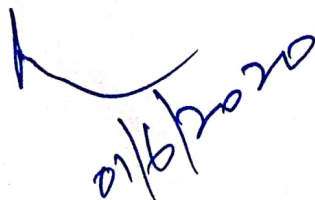
IO W/SI Asha Singh in person.

Heard on the interim bail application. Record perused.

In the prayer clause of the application the period of interim bail is not mentioned.

Ld. Counsel for the applicant/ accused has submitted that the mother of the applicant has suffered paralysis, therefore, interim bail may be granted to the applicant. In the application it is mentioned

P.T.O.

Handwritten signature and date: 01/6/2020

that applicant is in custody in this case since 03.01.2020. In the application it is also mentioned that one application for interim bail has already been dismissed on 01.04.2020. In the application it is mentioned that the mother of applicant is suffering from paralysis attack. In the application it is not specified since when the mother of the applicant is suffering from paralysis.

On the other hand Ld. Counsel for the complainant submitted that two 'Mamas' of the applicant are residing nearby and they may lookafter the mother of the applicant. It is also submitted that the victim may face threat if the accused is enlarged on bail. It is further submitted on behalf of State that the sister of the applicant is also residing with the mother of applicant and she may lookafter her mother and she is adult member.

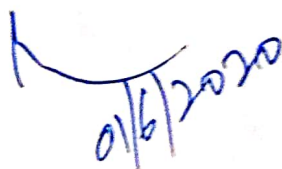
Ld. Counsel for the complainant submitted that the said paralysis is only partial.

It is also submitted on behalf of State while opposing the bail application that another case u/s 376 IPC is also registered against the applicant/accused.

Record perused.

Sister of the applicant may very well lookafter her mother.

Contd....p/3


A handwritten signature in blue ink, followed by the date '01/6/2020' written in the same ink.



The allegations are serious in nature.

In view of the overall facts and circumstances and submissions made, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
01.06.2020

h